

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) No. 12691/2026

[Arising out of impugned final judgment and order dated 06-05-2026 in CRLA No. 1821/2011 passed by the High Court of Judicature at Allahabad]

BAHADUR

Petitioner(s)

VERSUS

THE STATE OF U.P. & ANR.

Respondent(s)

IA No. 200253/2026 - EXEMPTION FROM FILING O.T.

IA No. 177016/2026 - EXEMPTION FROM FILING O.T.

IA No. 200252/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA No. 177020/2026 - PERMISSION TO PLACE ADDITIONAL FACTS AND
GROUNDS

WITH

Diary No(s). 36824/2026 (II)

FOR ADMISSION

IA No. 210080/2026 - CONDONATION OF DELAY IN REFILING/CURING THE
DEFECTS

IA No. 210078/2026 - EXEMPTION FROM FILING O.T.

IA No. 210079/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 17-08-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) :Mr. R Basant, Sr. Adv.
Mr. Rana Ranjit Singh, AOR
Mr. Vivek Kumar Singh, Adv.
Mr. Naman Vashishtha, Adv.
Mr. Ravish Singh, Adv.
Mrs. Akanksha Singh, Adv.
Mrs. Sweta Singh, Adv.
Mr. Aniket Rajput, Adv.
Ms. Parul Kanojia, Adv.
Ms. Saiyam Maan, Adv.

For Respondent(s) :Mr. Lokesh Kumar Choudhary, AOR

Mr. Manish Pratap Singh, Adv.
Mr. Ajay Singh, Adv.
Mr. Ajay Kumar Rai, Adv.
Mr. Shubham Singh, Adv.
Mrs. Mukteswari Shukla, Adv.
Mr. Prabhat Chowdhary, Adv.
Mr. Himanshu Shukla, Adv.
Mr. Dinesh Kumar Yadav, Adv.
Mr. Vivek Kumar, Adv.
Mr. M.L. Agarwal, Adv.

Mr. Arup Banerjee, AOR
Mr. Shiv Pratap Singh, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. Shubham Kumar, Adv.
Mr. D.D. Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Special Leave Petition (Criminal) Diary No.36824/2026

1. Delay condoned.
2. Issue notice, both on the Special Leave Petition as well as on the prayer for bail.
3. On oral prayer, complainant is added as respondent No.2 who is represented by Mr. Ajay Singh, learned counsel.
4. Mr. Arup Banerjee, learned counsel, accepts notice for the respondent No.1-State of Uttar Pradesh.
5. List both the matters on 01.09.2026.

(IRAMNAZ)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)